

Central Administrative Tribunal
Patna Bench, Patna.
[Circuit Court at Ranchi]

OA 51/969/2018

Date of Order:- 28.11.2018

C O R A M

Hon'ble Shri J. V. Bhairava, Member [J]
Hon'le Shri B.V. Sudhakar, Member A)

Ram Narayan Ram,S/o Late Parichhan Ram, resident of Mohalla- Chalkary Coloby, P.O.- Baidkaro (Sunday Bazar), District- Bokaro (Jharkhand).

....Applicant

By Advocate : Shri J.K. Karn

Vs.

Union of India through the Secretary, Government of India, Ministry of Coal, Shastry Bhawan, New Delhi -110001 and four others.

..... Respondents.

By Advocate : Ms. Bharti Singh

O R D E R
(oral)

Per J.V. Bairavia, M [J] :- Applicant in this OA is working as a Legal Inspector, T&S Grade 'A' with the respondent no.5 i.e the General manager (NE),Central Coal Field's Limited, Kachaheri Road, Darbhanga House, Ranchi. It is the grievance of the applicant that the respondents has granted promotion from Group 'C' to Group 'B' post i.e the Legal Inspector T&S. However, while filing up the post of Legal Inspector T&S Group 'A' by way of promotion, the respondents have not followed the reservation policy and deprived the candidates belonging to the reserved quota. The applicant, therefore, submitted a detailed representation

before the competent authority (Annexure-A/2) dated 31st July 2017 followed by the reminder dated 31st August 2017. The said representation is still pending for consideration therefore the applicant has filed the present O.A. However, I/c for applicant further submitted that the applicant will be satisfied if a direction is issued to the respondents to consider the and dispose of the pending representation by passing a reasoned and speaking order.

2. On the other hand, Ms. Bharti Singh appeared on receipt of advance copy and submitted that she has no objection if a direction is given but the same consideration will be in accordance with existing policy/rules.

3. We have perused the material on record and considered the submission made by the parties. It is appropriate to direct the respondents to consider the pending representation of applicant and decide the same by passing a reasoned and speaking order within a period of two months from the date of receipt of copy of this order. No costs.

[B.V. Sudhakar] M [A]

[Jayesh V. Bhairavia] M [J]

/mks/

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Shri J.K. Karn, I/c for applicant.
Ms. Bharti Singh, I/c for respondents.

O.A has been disposed of. Order (oral) as per oral order in separate sheets.

[B.V. Sudhakar] M [A]
/mks/

[Jayesh V. Bhairavia] M [J]